IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 20
CP (IB) No.198/BB/2022

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mrs. Pushpa Rani N. ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : None

ORDER

1. None appeared for the Parties.
2. Pursuant to Order dated 23.02.2024, Resolution Professional was appointed and she was directed to file her report. However, the same is not filed yet. Therefore, final opportunity is granted to the Ld. Resolution Professional to file the same within a period of one week.
3. List the matter on **27.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna